55

I	2		3	4	5	6
5	United Colombreial Bank .	•	65.46	33.64	23.88	17:23
6.	Ganara Bank		55.38	31.10	29* 18	14.63
7,	United Bank of India .		65.00	51.64	75.04	45*32
8.	Dena Bank		66.10	40.72	56.87	38·cg
9.	Syndicate Bank		22,22	3 ·43	3.03	5.10
10.	Union Bank of India		₅ 6·80	11.73	12.42	14.16
11.	Allahabad Bank		37:50	15.44	36.82	25.17
12.	Indian Bank		17.81	5.13	6.75	12.53
13.	Bank of Maharashtra		33.€9	26.15	41,12	29.41
14.	Indian Overseas Bank	•	43.30	27.09	43,69	33° 1 7
	TotalNationalsiei Banks		1032.77	540.35	698.09	555158
1.	State Bank of India	•	459.00	108.00	297.00	250°C O
2.	State Bank of Bikaner & Jaipur		47.12	9.39	2.83	8156
3.	State Bank of Hyderabad .		48.21	13.76	8.30	10.64
4.	State Bank of Indore		17.30	0.80	11.41	14.36
5.	State Bank of Mysore	•	17.12	2.15	9.17	5°24
6	Stite Bank of Patiala		20.08	0.55	7.22	11:50
7.	State Bank of Saurashtra .		26.81	3.31	3.95	6.23
8.	State Bank of Travancore	•	22.90	10.31	16.56	10.40
	Total-S.B.I. Group		658 · 54	148.24	356.64	316.13
	Total—Public Sector Banks		1691.31	688.79	1055.33	871.71

Central Trade Service

476. SHRI SATCHIDANANDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether it is a fact that a Central Trade Service was formed in August, 1977;
- (b) whether it is also a fact that the first induction in the service has not taken place so far; and

(c) if so, what are the reasons for the delay and by when the initial induction will take place?

56

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.

- (b) Induction into the Service has not taken place so far.
- (c) The Central Trade Service (Group A) Rules finalised in August,

1977 required some minor amendments and these have been since issued. The U.P.S C. has been advised to finalise the selection/induction of officers for the initial constitution of the Service.

Confirmation of Controllers of Imports and Exports

477. SHRI SATCHIDANANDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state.

- (a) whether it is a fact that the Controllers of Imports and Exports appointed directly by the Union Public Service Commission from 1965 onwards have still not been confirmed;
- (b) if so, what is their number; and
- (c) what are the reasons for not confirming them for such a long time?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) (a) and (b) Four Controllers have been confirmed, 85 are yet to be confirmed.

(c) The reason for not confirming is that the Seniority List of the Controllers of Imports & Exports had to be revised in consultation with the U.P.S.C. The Seniority List has since been finalised and issued on 11-9-1978 and the confirmation of eligible officers in the available permanent vacancies is under consideration.

Missing credits in G.P.F. accounts of Government employees

478. SHRI SATCHIDANANDA: Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of missing credits in the General Provident Fund accounts of the Central Government employees before the decentralisation of accounts are still pending;
- (b) if so, what i_S the amount involved and the number of employees affected; and

(c) what action Government propose to take to credit this amount to the respective accounts of the employees?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes Sir. Total number of missing credits in the Provident Fund Accounts of Central Government employees as on 30-9-1976 when the accounts were decentralised was 3,93,891. The number of unsettled missing credits as on 1-9-1978 was 2,67,561.

- (b) The information is not readily available. The collection of information will necessitate review of a large number of Provident Fund Accounts of Central Government employees. It is considered that the time and effort involved in collection of the information may not be commensurate with results likely to be achieved.
- (c) Every effort is being made to trace the missing credits in the subscribers accounts by reference to the Accountants General as well as the Drawing Officers concerned. Powers have also been delegated to Pay and Accounts Officers for adjusting missing credits on the basis of collateral evidence, and where this is not available, on the basis of affidavits to be obtained from the subscribers.

Gold jewellery export replenishment scheme

479. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of COM-MERCE. CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

- (a) whether Government had authorised that State Bank of India to sell pure gold at the rate of Rs. 580 per 10 grams to the holders of release orders under the Gold Jewellery Export Replenishment Scheme which came into operation from the 21st August, 1978; and
- (b) if so, what is the quantity of gold so far sold under this Scheme?